

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).20991/2022

[Arising out of impugned final judgment and order dated 08-08-2022 in CR No.979/2018 passed by the High Court of Punjab & Haryana at Chandigarh]

AMIT ARYA

PETITIONER(S)

VERSUS

KAMLESH KUMARI

RESPONDENT(S)

[HEARD BY : HON. SANJAY KAROL AND HON. MANOJ MISRA, JJ.]
IA No. 176749/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

Date : 19-12-2025 This matter was called on for pronouncement of
judgment today.

For Petitioner(s) :

Mr. P.S. Patwalia, Sr. Adv.
Ms. Natasha Dalmia, AOR
Ms. Anisha Jain, Adv.
Ms. Shambhavi Singh, Adv.
Ms. Deveshi Chand, Adv.

For Respondent(s) :Ms. Anukriti Pareek, AOR

1. Hon'ble Mr. Justice Sanjay Karol pronounced the judgment (non-reportable) of the Bench comprising of his Lordship and Hon'ble Mr. Justice Manoj Misra.
2. Leave granted.
3. The appeal is allowed in terms of the signed judgment (non-reportable), which is placed on the file.
4. Pending application(s), if any, shall stand disposed of.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)